

**Setting up of NCR**

**8355 SHRI BHAGWAN SHANKAR RAWAT** Will the Minister of URBAN DEVELOPMENT be pleased to state:

(a) the reasons for not setting up of National Capital Region and develop nearest satellite towns around Delhi which are strategically industrially and economically capable do-congest Delhi;

(b) whether the Government propose to include Mohan Nagar Sahibabad in the territorial and political Jurisdiction of Delhi for proper development; and

(c) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT (SHRI M. ARUNACHALAM): (a) The National Capital Region has been specified in the National Capital Region Planning Board Act, 1985 itself. The Regional Plan-2001-NCR envisages moderate growth of Delhi Metropolitan Area towns in the vicinity of Delhi.

(b) No, Sir.

(c) Does not arise in view of answer to (b) above.

**Allotment of Plots to Cooperative Group Housing Societies**

**8356 DR. KARTIKESWAR PATRA** Will the Minister of URBAN DEVELOPMENT be pleased to refer to reply given to USQ. No. 1135 dated March 4, 1992 and state:

(a) the list of Housing Ground Housing / House Building Cooperative Societies in Delhi that have made allotment of plots/flats without prior verification of the list of members in violation of directive issued under

Rule 77 dated May 31, 1984;

(b) the names of such cooperative societies that allotted the plots / flats prior to verification but got the list of members cleared by the Registrar Cooperative Societies later; and

(c) the names of Cooperative Societies that have still a waiting list and demanding allotment of land?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT (SHRI M. ARUNACHALAM): (a) As per information available with the office of the Registrar of Cooperative Societies, ten cooperative group housing societies as per an the statement given below held draw of lots for allotment of flats without verification of membership as required in the directive dated 31.5.84 issued under rule 77 of Delhi Cooperative Societies Rules, 1973. The directive is applicable only to group housing societies.

(b) Anand Lok Cooperative Group Housing Society Ltd.

(c) Information is being collected and will be laid on the table of the sabha.

**STATEMENT**

*List of cooperative group housing societies who have allotted flats without verification of membership as required in the directive dated 31.5.84.*

*Sr. No. Name of the group housing society*

1. Madhuban
2. Anand Lok
3. Dr. Zakir Hussain Memorial